117 Notice of a Motion re [18 AUGUST 1958] Situation in Kerala 118

SRM f. P. SAKSENA: The wording of the motion suggests that there is no urgency about the matter because he is agreeable to its being postponed for discussion tomorrow.

SHRI BHUPESH GUPTA: I would like to have the discussion this afternoon as I said but in case it is difficult for the Government to manage discussion in both Houses, I am being only reasonable. That is why I ask the Government to have it here tomorrow morning.

MR. DEPUTY CHAIRMAN: Anyway, Mr. Bhupesh Gupta, the motion as you have brought forward cannot be discussed. A discussion cannot be raised on an intention to move a motion for papers. If you bring a proper motion and under proper rules, it will be considered. Anyway this motion is out of order.

REFERENCE TO NOTICE OF A MOTION RE SITUATION IN KERALA

SHRIMATI K. BHARATHI (Kerala): I have given notice of a motion for papers under rule 156(i) of the Rules of Procedure and Conduct of Business in the Rajya Sabha that this House . . .

MR. DEPUTY CHAIRMAN: It is not necessary.

SHRIMATI K. BHARATHI: Det the House know it.

MR. DEPUTY CHAIRMAN: It will be referred to the Government for their opinion and according to rules the Chairman will decide what is to be done.

SHRIMATI K. BHARATHI: I want to say only a few words. Let the House know.

SHRI T. S. PATTABIRAMAN (Madras): May I submit, Sir, the Leader of the Communist Party was given an opportunity to explain his motion for 20 minutes.

 M_{R} . DEPUTY CHAIRMAN: It will be sent to the Government and after we get the Government's opinion . . .

SHRI T. S. PATTABIRAMAN: Our submission is that the same privilege which was extended to the Communist Party leader with regard to the motion relating to water supply should be extended.

DR. R. B. GOUR (Andhra Pradesh): So far as our motion was concerned, the Minister was ready with the reply.

AN HON. MEMBER: What is the motion about?

MR. DEPUTY CHAIRMAN: The motion is for a discussion about the situation in Kerala. (Interruptions.) The proper procedure should be adopted. The Government's opinion will be got first and then the Chairman will decide.

DR. R. P. DUBE (Madhya Pradesh): Let the House know what she wants.

MR. DEPUTY CHAIRMAN: At the proper time the House will know it.

THE PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS) BILL, 1958

THE DEPUTY MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI ANIL K. CHANDA): Sir, I beg to move:

"That the Bill to provide for the eviction of unauthorised occur pants from public premises and